

the Government has decided the matter on favourable terms. In fact, the matter has gone up and it has been decided at the highest level and it is today that the Minister, I presume would be talking to the doctors communicating to them the Government's decision, which I am sure would make them very happy. In fact, the decision has been quite favourable to them. I do not want to spell out the terms because that is meant to be the terms that would be spelled out by the hon. Minister of Health. But I can assure you that tomorrow definitely they will not have this charge standing at all. It would go in favour of doctors.

**SHRI RAMESH CHENNITHALA** (Kot-tayam): The NDMC employees have gone on strike for the second time. Last time also some two months back they were on strike. Then this matter was brought before the Home Minister and the Home Minister called a meeting and on the assurance of the Home Minister the strike was called off.

Unfortunately they had to start the strike again. Their demand is to have parity in the pay scales, and regularisation of those employees who are employed on the muster roll.

Yesterday more than 10,000 employees have stayed away from work and the work was at standstill in all the departments of the NDMC. The para-medical staff in the NDMC hospital at Moti Bagh and other dispensaries, civil engineering staff, horticulture and all of them were on strike and work in all the departments was at a standstill. I request the Home Minister to take urgent steps so that the striking employees can withdraw their strike. Earlier there was an assurance given but it was not fulfilled. I request the Government to take urgent steps to settle the issue as soon as possible.

**PROF. UMMAREDDY VENKATESWARLU** (Tenali): This is an urgent matter of

social justice and public importance pertaining to the landless SC, ST and BC salaried producers in Chinaganjam village of Prakasam District in Andhra Pradesh. There is an area of 514.24 acres of land in Survey No. 609 which has hitherto been used for salaried production by the small and marginal farmers of SC, ST and BC in that village.

In recent times the Assistant Commissioner, Salaried, Government of India, Kakinada, has called for tenders from the big farmers to file their tenders so that this land may be leased out. These small and marginal farmers have hitherto been enjoying this land under Category III, that is, free licensing category and these people need not pay any levy or cess on the salaried they produce. No I urge upon the Government to kindly direct the Assistant Commissioner, Salaried, Kakinada, to refrain from calling for any tenders and thereby he should not deny these small and marginal farmers their livelihood since they have been cultivating this land and producing salaried for several years. The land may be leased out in their favour under category III

**SHRI HANNAN MOLLAH** (Uluberia). Sir, we are all aware that we are passing through a service economic crisis and the nationalised public sector banks have an important role to play in that... (*Interruptions*)

**MR. SPEAKER:** Today itself you are discussing the economic situation in the country.

**SHRI HANNAN MOLLAH:** There is a big crisis... (*Interruptions*)

**MR. SPEAKER:** Please understand that today itself you are discussing the economic situation in the country.

**SHRI HANNAN MOLLAH:** I am not going to speak in that... (*Interruptions*)